

Double Taxation Avoidance Agreement (DTAA) from the French Government regarding accounts of Indians in HSBC Bank. Whenever such information is received, it is investigated and only thereafter the untaxed amounts are assessed and brought to taxation.

(b) Although the tax has not been assessed or raised, some persons have voluntarily paid taxes amounting to about Rs. 135 crore. The information received is covered by the confidentiality clause under the DTAA and cannot be, therefore, divulged or shared.

(c) The total amount recoverable can be ascertained only after completion of assessments and levy of penalties, if any. The stage of assessment has not arrived in these cases.

**Restructuring of loans by PSB's for bailing out  
Kingfisher Airlines**

2216. SHRI D. RAJA:

SHRI M.P. ACHUTHAN:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Public Sector Banks have given huge amount of loans and have invested in the equity of Kingfisher Airlines which is facing serious financial difficulties at present;

(b) if so, the details thereof;

(c) whether the banks are thinking of carrying out a second round of restructuring of loans in order to help the airlines; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):  
(a) and (b) The Public Sector Banks (PSBs) have exposure of Rs. 5792.66 crore by way of fund based limits and non-fund based limits and Rs. 1109.20 crore through investment in Cumulative Redeemable Preference Shares (CRPS) and Non-convertible Cumulative Redeemable Preference Shares (NCCRPS) in Kingfisher Airline.

(c) and (d) State Bank of India, leader of the Consortium, has stated that at present there is no such plan.

**Direct payment of subsidies**

†2217. SHRI SATYAVRAT CHATURVEDI:

SHRI MOTILAL VORA:

Will the Minister of FINANCE be pleased to state:

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†Original notice of the question was received in Hindi.